## <u>Jindal Power Ltd.: Comments on CERC DRAFT ORDER dated 04.10.2024 regarding CERC (Power Market) Regulations, 2021</u>

S. No.	Clauses in the DRAFT ORDER	JPL Comments
1.	24. In view of the above, the Commission proposes to give the	Availability of Only pre-specified slots for trading in exchange
	following directions:	would take away the flexibility related to of duration of
		power procurement. For eg: Suppose, a buyer has power
	(a) All Power Exchanges shall allow only the established pre-	requirement only in 3-22 Hrs., and not in other hrs. However,
	specified slots on the exchange platform for TAM contracts	if only pre-specified slots would be available for trading, the
	(including HP-TAM). These pre-specified slots shall include	buyer would be constrained to execute pre-established RTC
	Base/RTC, Peak, Off-Peak (other than peak), and Night, wherein	TAM contract, thereby losing the flexibility to trade as per the
	the peak period would be as defined by the NLDC. In the case of	specific requirement.
	G-TAM, Power Exchanges shall have the liberty to pre-specify	We don't find any compelling reason to withdraw the trading
	slots based on the generation profile of different technologies, as	of Non pre-specified slots for trading as these contracts help
	provided by the sellers. Exchanges should submit the pre-	to increase options and choices for the market participants.
	specified contracts for approval of the commission.	Hence, we request Hon'ble CERC to continue with existing
		non pre-specified TAM slots.
2.	d.) In view of the very low liquidity in Intra Day Contracts since its introduction, the availability of the alternative Real-Time Market, and to avoid market fragmentation, it is proposed to withdraw Intra-Day Contracts in all the Power Exchanges from a pre-specified date, in terms of Regulation 25(3) of PMR 2021.	<ul> <li>We appreciate that Real-Time Market has gained momentum. However, there is no surety of full bid volume clearance in the Real Time Market, particularly in peak hours. Hence, Intra-Day Contracts are quite useful for meeting the power requirement, in such a scenario.</li> <li>Hence, we request Hon'ble CERC to continue with existing Intra-Day Contracts as this would increase options and choices for the market participants.</li> </ul>

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e.) It is proposed to modify the price discovery mechanism in the case of Contingency Contracts to Uniform Price Step Auction from the existing Continuous matching. The Commission proposes to issue amendment(s) in PMR 2021 to this effect.

3.

- Hon'ble CERC may please consider that contingency market has been basically designed to meet contingency power requirements, hence continuous matching mechanism exists currently. Switching to Uniform Price Step Auction Format would slow down this procurement process, thereby hampering the crucial function of contingency power market.
- Hence, we request Hon'ble CERC to continue with continuous matching mechanism for price discovery in Contingency Contracts.

Dated: 11-11-2024